

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS****WRIT PETITION(S)(CIVIL) NO(S). 1156/2021****WE THE WOMEN OF INDIA****Petitioner(s)****VERSUS****UNION OF INDIA & ORS.****Respondent(s)****WITH****W.P.(C) No. 1224/2017 (PIL-W)****(FOR ADMISSION and IA No.12835/2018-INTERVENTION/IMPLEADMENT and IA No.29686/2018-EXEMPTION FROM FILING O.T.****IA No. 74098/2019 - EARLY HEARING APPLICATION****IA No. 127408/2022 - EXEMPTION FROM FILING O.T.****IA No. 107538/2022 - EXEMPTION FROM FILING O.T.****IA No. 95766/2018 - EXEMPTION FROM FILING O.T.****W.P.(C) No. 427/2022 (PIL-W)****(IA No. 136232/2022 - EXEMPTION FROM FILING O.T.****IA No. 120913/2022 - EXEMPTION FROM FILING O.T.****IA No. 83391/2022 - EXEMPTION FROM FILING O.T.)****Date : 30-07-2024 These petitions were called on for hearing today.****CORAM :****HON'BLE MRS. JUSTICE B.V. NAGARATHNA****HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH****For Petitioner(s)** Mr. Sanjay Parikh, Sr. Adv.  
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UPON hearing the counsel the Court made the following  
O R D E R

W.P.(C) NO. 1156/2021:

Learned counsel appearing for the respondent-Union of India submitted that certain Action Taken Reports have already been filed and further steps have been taken for the effective implementation of the Protection of Women from Domestic Violence Act, 2005 shall be brought on record.

Hence, adjourned for six weeks.

The matter is detagged from W.P.(C) No. 1224/2017 and W.P.(C) No. 427/2022.

W.P.(C) No. 1224/2017:

By order dated 19.10.2023, a coordinate Bench of this Court had issued certain directions in the matters.

Learned counsel appearing for respondent-Union of India submitted that they are in the process of implementing the said directions and if some time is granted, the status report would be filed before this



Court.

She also submitted that the directions issued to the State Governments/Union Territories for providing information with regard to the implementation of the Sexual Harassment at Workplace (Prevention, Prohibition and Redressal) Act, 2013 read with Rules 2013 (POSH Act & Rules) may be made available to the Union of India particularly in the matters of appointment of Nodal Officers.

Consequently, we request all the learned counsel appearing for the respective State Governments/Union Territories to furnish the information to learned counsel for the Union of India in terms of directions in paragraph 22(A)(i) and (ii) of the order of this Court.

The matter is detagged from W.P(C) No.1156/2021 and W.P.(C) No. 427/2022 and adjourned by six weeks.

W.P.(C) No. 427/2022:

Learned senior counsel appearing for the National Commission for Protection of Child Rights(NCPCR) submitted that the directions issued by this Court by orders dated 18.08.2023 are in the process of being implemented and the State Governments would have to respond and some of the States have not responded. Also, the State Governments will have to implement the Standard Operating Procedure (SOP)/Guidelines, which have been formulated by NCPCR. Therefore, the response of the State Governments regarding

implementation of the SOP/Guidelines of NCPCR is crucial.

In the circumstances, the State Governments are directed to submit their response to the SOP/Guidelines framed by the NCPCR vis-a-vis their implementation to NCPCR within the period of four weeks from today.

Any other person interested in responding to the SOP/Guidelines issued by the NCPCR may do so to NCPCR.

NALSA to file a Compliance report on the directions issued by this Court on 19.09.2022.

List on 22.10.2024.

The matter stands detagged from W.P.(C) No. 1224/2017 and W.P(C) No.1156/2021.

(RADHA SHARMA)  
ASTT. REGISTRAR-cum-PS

(MALEKAR NAGARAJ)  
COURT MASTER (NSH)

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGSWRIT PETITION(S)(CIVIL) NO(S). 1156/2021

WE THE WOMEN OF INDIA

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

WITH

W.P.(C) No. 1224/2017 (PIL-W)

(FOR ADMISSION and IA No.12835/2018-INTERVENTION/IMPLEADMENT and IA No.29686/2018-EXEMPTION FROM FILING O.T.

IA No. 74098/2019 - EARLY HEARING APPLICATION

IA No. 127408/2022 - EXEMPTION FROM FILING O.T.

IA No. 107538/2022 - EXEMPTION FROM FILING O.T.

IA No. 95766/2018 - EXEMPTION FROM FILING O.T.

W.P.(C) No. 427/2022 (PIL-W)

(IA No. 136232/2022 - EXEMPTION FROM FILING O.T.

IA No. 120913/2022 - EXEMPTION FROM FILING O.T.

IA No. 83391/2022 - EXEMPTION FROM FILING O.T.)

Date : 30-07-2024 These petitions were called on for hearing today.

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Ms Yamini Sharma, Adv.

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Mr. Kushagra Aman, Adv.  
Mr. Rahul Kumar, Adv.  
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Mr. Sandeep Kumar Jha, AOR  
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Ms. Nidhi Jaswal, Adv.  
Ms. Shalini Singh, Adv.  
Mr. Saurabh Rajpal, Adv.

Mr. Ajay Pal, AOR

Mr. Debojit Borkakati, AOR

Mr. Abhimanyu Tewari, AOR  
Ms. Eliza Barr, Adv.

Mrs. Aishwarya Bhati, A.S.G.  
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Mr. Bhuvan Kapoor, Adv.  
Mr. Aman Sharma, Adv.  
Ms. Ameyavikrama Thanvi, Adv.  
Ms. Ruchi Kohli, Adv.  
Mr. Arvind Kumar Sharma, AOR

Mr. S. Udaya Kumar Sagar, AOR

Ms. Swarupama Chaturvedi, Sr. Adv.  
Mr. Abhaid Parikh, AOR  
Ms. Katyayani Anand, Adv.  
Ms. Saumya Singh, Adv.  
Ms. Saumya Kapoor, Adv.  
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Ms. Limayinla Jamir, Adv.

Mr. Amit Kumar Singh, Adv.  
Ms. Chubalemla Chang, Adv.  
Mr. Prang Newmai, Adv.

Ms. Diya Kapur, Adv.  
Mr. Abhinav Sekhri, Adv.  
Ms. Nimisha Menon, Adv.  
Ms. Ragini Nagpal, Adv.  
Ms. Pritha Srikumar Iyer, AOR  
Ms. Saumya Sinha, Adv.

Ms. Manisha Chava, Adv.  
Ms. Shagun Thakur, Adv.  
Ms. Suhasini Sen, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

W.P.(C) NO. 1156/2021:

Learned counsel appearing for the respondent-Union of India submitted that certain Action Taken Reports have already been filed and further steps have been taken for the effective implementation of the Protection of Women from Domestic Violence Act, 2005 shall be brought on record.

Hence, adjourned for six weeks.

The matter is detagged from W.P.(C) No. 1224/2017 and W.P.(C) No. 427/2022.

W.P.(C) No. 1224/2017:

By order dated 19.10.2023, a coordinate Bench of this Court had issued certain directions in the matters.

Learned counsel appearing for respondent-Union of India submitted that they are in the process of implementing the said directions and if some time is granted, the status report would be filed before this

Court.

She also submitted that the directions issued to the State Governments/Union Territories for providing information with regard to the implementation of the Sexual Harassment at Workplace (Prevention, Prohibition and Redressal) Act, 2013 read with Rules 2013 (POSH Act & Rules) may be made available to the Union of India particularly in the matters of appointment of Nodal Officers.

Consequently, we request all the learned counsel appearing for the respective State Governments/Union Territories to furnish the information to learned counsel for the Union of India in terms of directions in paragraph 25(A)(i) and (ii) of the order of this Court.

The matter is detagged from W.P(C) No.1156/2021 and W.P.(C) No. 427/2022 and adjourned by six weeks.

W.P.(C) No. 427/2022:

Learned senior counsel appearing for the National Commission for Protection of Child Rights(NCPCR) submitted that the directions issued by this Court by orders dated 18.08.2023 are in the process of being implemented and the State Governments would have to respond and some of the States have not responded. Also, the State Governments will have to implement the Standard Operating Procedure (SOP)/Guidelines, which have been formulated by NCPCR. Therefore, the response of the State Governments regarding

implementation of the SOP/Guidelines of NCPCR is crucial.

In the circumstances, the State Governments are directed to submit their response to the SOP/Guidelines framed by the NCPCR vis-a-vis their implementation to NCPCR within the period of four weeks from today.

Any other person interested in responding to the SOP/Guidelines issued by the NCPCR may do so to NCPCR.

NALSA to file a Compliance report on the directions issued by this Court on 19.09.2022.

List on 22.10.2024.

The matter stands detagged from W.P.(C) No. 1224/2017 and W.P(C) No.1156/2021.

(RADHA SHARMA)  
ASTT. REGISTRAR-cum-PS

(MALEKAR NAGARAJ)  
COURT MASTER (NSH)